

**Public Sector Undertakings**

110. SHRI SHANKER SINH-VAGHELA: Will the Minister of INDUSTRY be pleased to state what are the details of the Public Sector Undertakings which have been (i) running into losses and (ii) earning profits during the last three years?

THE MINISTER OF INDUSTRY (SHRI J VENGAL RAO): The profit or loss position, individual enterprise-wise, for the last three years is available in the Public Enterprises Survey 1985-86, volume 3 placed on the Table of the House on 27th February, 1987.

**S.C./S.T. Judges in High Courts of the States**

111. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the names of judges belonging to the Scheduled Castes and Scheduled Tribes in High Courts of the States and the dates on which they assumed the charge of their offices; and

(b) what is the total strength of judges in High Courts of the States; state-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ):

(a) As on 1.11.1986, there were 6 Judges belonging to Scheduled Castes and 1 Judge belonging to Scheduled Tribe in various High Courts, as per information received from the Registries.

It would not be advisable, in the public interest, to disclose their identity. Information regarding caste and community is not required at the time of their appointment.

(b) The requisite information is given in the attached statement.

**Statement**

Position as on 1-7-1987.

Sl. No.	High Court	Actual strength
1	Allahabad	47
2	Andhra Pradesh	24
3	Bombay	46
4	Coicutta	42
5	Delhi	25
6	Gauhati	8
7	Gujarat	17
8	Himachal Pradesh	4
9	Jammu and Kashmir	7
10	Karnataka	23
11	Kerala	21
12	Madhya Pradesh	26
13	Madras	20
14	Orissa	9
15	Patna	34
16	Punjab & Haryana	18
17	Rajasthan	22
18	Sikkim	2

TOTAL : 395

**Modernisation of industrial policy**

112. SHRI CHANDRIKA PRASAD TRIPATHI:

DR. RATNAKAR PANDEY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Indian Chamber of Commerce has recently requested the Government for a complete overhaul and modernisation of the 36 year old industrial policy;

(b) if so, what are the details thereof; and

(c) what is the reaction of the Government thereto?

THE MINISTER OF STATE OF THE DEPARTMENT OF INDUST-

RIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b)

The Indian Chamber of Commerce, Calcutta, in a document entitled 'New Approach to Industrial Policy' has *inter alia* stated the "what needed is not just a few *ad hoc* liberalisation but a complete overhaul and modernisation of the 30 year old policy as also legislative and institutional frame works". Some of the important recommendations made by the Chamber in its pamphlet include shifting of reliance on public sector to private and joint sector, total delicensing reduced emphasis on reservation to small scale sector, revamping of FERA to allow further flow of foreign capital and technology etc.

(c) Government do not contemplate at present any change in the Industrial Policy Resolution, 1958 which continues to provide the basic frame work of the industrial policy in the country.

#### Lok Adalats

113. SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that a number of Lok Adalats were held during 1st January, 1986 to 30th June, 1987 in various parts of Gujarat and in the country;

(b) if so, how many such Adalats have been held, the number of cases selected and put before such Adalats and settled there;

(c) how many such Adalats were held in the districts of Rajkot, Bhavnagar, Amreli, Baroda and Vasad and how many cases were put up and settled there;

(d) how many such Adalats are likely to be held during 2nd August, 1987 to 31st December, 1988 in each of the districts mentioned in part (c) above; and

(e) what steps are being taken for the popularisation of such Lok Adalats?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ):

(a) and (b) Yes, Sir. 530 Lok Adalats were held in the country during the period between 1-1-86 and 30-6-87. The actual number of cases put before the various Lok Adalats is not readily available with the committee for Implementing Legal Aid Schemes. However the total number of cases settled in such Lok Adalats is 5,15,927.

(c) Details of the number of Lok Adalats held and cases put up and settled are as follows:—

Districts	Lok Adalats held	Cases put up	Cases settled
1 Rajkot .	5	0627	0354
2 Bhavnagar	9	2873	1743
3 Amreli .	4	1122	1032
4 Baroda .	7	2491	1742
5 Vasad .	11	2028	1081

(d) It is expected that Gujarat may reach the target of 200 Lok Adalats by March, 1988. For the present, 1 Lok Adalat is being arranged at Upleta in Rajkot District.

(e) To give momentum to the programme of Lok Adalats a Conference of Chairmen of District Legal Aid Committees and the Presidents of the District Bar Associations was held under the Chairmanship of the Chief Minister and the Chairman of the Gujarat State Legal Aid Board on 12.7.87. The Chairman of the Legal Aid Committees and the Presidents of the Bar Associations have been requested to hold one Lok Adalat in each district every month. Legal